

SPECIAL LEAVE PETITION (CIVIL) Diary No.19333/2025

[Arising out of impugned final judgment and order dated 30-01-2025 in APO No. 106/2018 passed by the High Court at Calcutta]

DEWAR S GARAGE LIMITED

Petitioner(s)

VERSUS

STATE OF WEST BENGAL &amp; ORS.

Respondent(s)

(IA No. 96130/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 96132/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES & IA No. 96129/2025 - PERMISSION TO FILE SLP)

Date : 17-04-2025 This matter was called on for hearing today.  
CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Aakash Bajaj, Adv.  
Ms. Prerona Banerjee, Adv.  
Ms. Sania Abbasi, Adv.  
For M/s. Khaitan & Co., AOR

For Respondent(s) :

Mr. Kunal Mimani, AOR  
Ms. Afshaa Hakim, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Application seeking permission to file the Special Leave Petition is granted.
2. Exemption Application is allowed.
3. Issue notice.
4. Mr. Kunal Mimani, the learned AOR waives service of notice for and on behalf of the State of West Bengal.
5. Hence, formal notice to the said respondent is dispensed with.
6. Let notices be issued to the other respondents.
7. No coercive steps shall be taken against the petitioner till the next date of hearing.
8. Tag with SLP(C) No.7295/2025 etc.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)

